



SPARKLE 5.0

RULES OF THE MOOT COURT COMPETITION

1. DEFINITIONS

- 1.1 “Competition Rules” means all the rules contained herein and any other supplementary rules officially notified by the Organising Committee.
- 1.2 “Competition” means the “**Sparkle 5.0 National Moot Court Competition, 2024**”
- 1.3 “Judge” means any person appointed to evaluate a participant’s oral pleadings.
- 1.4 “Moot Proposition of the Competition” means the official proposition of the competition which includes all clarifications or corrections issued by the Organising Committee
- 1.5 “Organising Committee (OC)” refers to any personnel who is involved with the event in the capacity of an organiser.
- 1.6 “Memorial” means the written submissions of each participating team, written and submitted in accordance with the rules of competition.
- 1.7 “Participants” means students from eligible colleges who have registered to compete in the competition.
- 1.8 “Problem Clarifications” means clarifications to the Moot Proposition of the Competition as published by the Organising Committee.

2. GENERAL

2.1 CONDUCT OF THE COMPETITION

- 2.1.1 The competition will be conducted in **hybrid** mode.
- 2.1.2 The preliminary rounds and the Octa Final rounds will be conducted online via video conferencing whereas the Quarter Final rounds, Semi- Finals and Finals will be conducted offline at KLE Society’s KLE College of Law, Navi Mumbai, Sector 1, Kalamboli, Panvel, Navi Mumbai, Maharashtra-410218.
- 2.1.3 The preliminary rounds and Octa Finals shall be conducted through video-



conferencing, either through Zoom or Google Meet, as the case may be. The relevant details will be informed and shared with the teams through email once the registration is complete.

2.1.4 Teams may seek clarifications (if any) in the Moot Proposition of the Competition via email addressed to the OC. No other mode of contact shall be entertained or considered official. The emails titled CLARIFICATION ON SPARKLE 5.0 MOOT COURT COMPETITION PROBLEM must be sent to sparkle@klecollegeoflawmumbai.edu.in before 15th February, 2024. After this, no more clarifications shall be entertained and the clarifications shall be published on the official forum soon thereafter.

2.1.5 The mode of conduct of the entire competition shall be in English.

2.1.6 Each team will be provided a competition team code which must be kept confidential.

2.2 PARTICIPATION AND ELIGIBILITY

2.2.1 The Competition is open to all bona fide regular students enrolled in any undergraduate/graduate Law Course (5 Year course & 3 Year course) within India which is recognized by the Bar Council or State Government or Central Government as the case may be.

2.2.2 Each team shall comprise a minimum of two members i.e., two speakers, and a maximum of three members i.e., two speakers and one researcher. Thus, each team shall be composed of two speakers (Compulsory) and a researcher (Optional).

2.2.3 A maximum of **ONE** team is allowed to participate in the competition from one institute.

2.2.4 The team's composition shall be registered during the registration process and the participants shall not be changed once registered.

2.2.5 Any change in the team's composition after the submission of the registration form, shall be allowed only due to emergencies. The decision of the OC shall remain final in this matter.



2.2.6 In case the change in composition is permitted by the OC, a formal written approval with the signature of the head of the department or Faculty in charge of their respective college along with the seal of the institution in the format prescribed is required to be submitted.

2.3 REGISTRATION

2.3.1 Interested teams are required to register by filling out the registration form through this Google link.

2.3.2 The participation fees shall be Rs 1500/- per team for all the teams.

2.3.3 The teams that qualify for the offline rounds will have to pay Rs 4000/- towards food and accommodation.

2.3.4 The details for payment are as follows:

Name of the Bank: Canara Bank
Account No.: 4652101002417
IFSC : CNRB0004652
Name of Account Holder: KLE College of Law
Name of the Branch : Khandeshwar- Kamothe

2.3.5 The fee, once paid, is non-refundable.

2.3.6 A *bonafide* certificate in the prescribed format from the college/institution/university that the participant belongs to, is a mandatory requirement for all teams to be fulfilled in order complete the registration.

2.3.7 The teams are required to attach the screenshot of the online transaction and the *bonafide* certificate in the Google form itself.

2.3.8 The receipt of screenshot of the payment along with the form and *bonafide* certificate shall only confirm the participation of a team in the competition.

2.3.9 Communication made by the OC with any one of the Team Members shall be



deemed to be communication to the entire team for the purposes of this Competition.

2.4 ACCOMODATION

- 2.4.1** Accommodation shall only be provided to teams qualifying for the Offline Rounds.
- 2.4.2** Accommodation shall be provided from 15th March 2024 (Afternoon) to 17th March 2024 (Morning).
- 2.4.3** Teams arriving earlier shall contact the hotel directly (details of the accommodation will be shared later) and make their bookings accordingly or make arrangements on their own.
- 2.4.4** Extra charges will have to be incurred by the team for additional days of stay.
- 2.4.5** Accommodation shall not be provided to a fourth team member, coach, professor or family member.
- 2.4.6** Any misconduct at the venue or the place of accommodation shall result in disqualification of the team from the competition.
- 2.4.7** Transport shall be provided to and from the accommodation to the event venue. In case the participants miss the transport arranged by the OC, they have to make arrangements at their own cost.
- 2.4.8** No pick up or drop shall be provided to and from airport/railway station/bus stand to the accommodation or the event venue.

2.5 DRESS CODE

- 2.5.1** Inside the court room the participants shall follow the below mentioned dress code.
 - Females: White salwar kurta & dupatta (or) Western Formals of white shirt and black trousers along with black coat and tie (or) Saree with formal footwear.
 - Males: White shirt, black trousers, black tie along with black coat and Black shoes.



2.5.2 The dress code for all the functions at the competition shall be western formals for gentlemen and western or Indian formals for ladies

2.5.3 The participants will be penalized for not adhering to the dress-code inside the Court Room by the judges.

3. WRITTEN SUBMISSIONS

3.1 General Instructions

3.1.1 Each team is required to prepare a Memorial for both the Petitioner/Appellant (as the case may be) and Respondent side.

3.1.2 The total number of pages of each memorial must not exceed 40 pages.

3.1.3 The page numbers must be clearly mentioned in the bottom of the page. The cover page must not be numbered.

3.2 Formatting the Memorial

3.2.1 The Memorials must consist of the following: -

- a) Cover Page
- b) Table of Contents
- c) Index of Authorities
- d) Statement of Jurisdiction
- e) Statement of Facts
- f) Statement of Issues
- g) Summary of Arguments
- h) Arguments (not exceeding 25 pages)
- i) Prayer

3.2.2 The cover page must be **Blue** for Petitioner/Appellant and **Red** for Respondent. It must contain

- a) The Name of the Competition (Sparkle 5.0 National Moot Court



Competition, 2024)

- b) Name of the Court
- c) Petition Number
- d) Cause Title
- e) Written Submission for Petitioner/Appellant or Respondent
- f) The relevant provision under which the petition is filed.
- g) Team Code in bold on top right corner

3.2.3 The font of the body of the Memorial must be

- a) Font Style: Times New Roman,
- b) Font Size: 12, with
- c) Line Spacing: 1.5, Justified
- d) Margin of 1 inch on all sides

3.2.4 The footnote must be

- a) Font Style: Times New Roman,
- b) Font Size: 10, with
- c) Line Spacing: 1.0, Justified

3.2.5 Use of endnotes is not permitted.

3.2.6 Headings and Titles must also have font size 12.

3.2.7 All teams are required to follow the 21st Bluebook edition style of citation.

3.3 Submission of the Memorial:

3.3.1 All participants must mail the soft copy (Both PDF and word format) of the memorials on sparkle@klecollegeoflawmumbai.edu.in on or before 11.59 PM IST of 24th February 2024.

3.3.2 Late submission will be penalized by one point each memorial for every day of delay



after due date.

3.3.3 Once the memorials have been submitted, no revisions / supplements / additions will be allowed.

3.3.4 Any revisions, supplements or additions made to the hard copy of the memorials after submission of soft copy shall attract severe penalties.

3.3.5 The participants qualifying to the offline rounds are required to bring **FIVE (5) hard copies** of the memorial per side and submit it upon arrival at campus.

3.3.6 The hard copies of the memorials must be soft bound with appropriate colored front page.

3.4 Scoring of Memorials:

3.4.1 The soft copy of the memorials sent to the official email address will be evaluated by the memorial correctors.

3.4.2 The following are the marking criteria for the memorials

CRITERIA	MARKS ALLOTTED (PER MEMORIAL)
Application of Facts and Identification of Issues	10
Logical Reasoning & Flow of Legal Arguments	10
Application of Legal Principles, Authorities and Precedents	10
Lucidity and Writing Skills	10
Referencing, Formatting and Presentation	10
TOTAL MARKS PER MEMORIAL	50



3.4.3 Each side's memorial will be valued out of 50 as per the above-mentioned criteria. The total memorial marks per team will be out of hundred (Petitioner memorial (50) + Respondent memorial (50) = 100)

3.4.4 Memorial scores will be used to break the tie in Preliminary rounds alone and not in the subsequent rounds.

3.5 Penalties:

3.5.1 Late submission: 1 Mark per memorial per day for every day of delay after due date.

3.5.2 Exceeding Page Limit of arguments or entire memorial:

- ✓ Exceeding page limit by 1-3 pages: 1 mark
- ✓ Exceeding page limit by 4 pages and above: 3 marks

4. ORAL ROUNDS:

4.1 General

4.1.1 The Competition shall contain

- Two Preliminary Rounds in online mode
- Octa-Final Rounds in online mode (If the total number of registering teams is more than 31)
- Quarter Final Rounds in Offline mode
- Semi-Final Rounds in Offline mode
- Finals in Offline mode

4.1.2 Before the beginning of the oral rounds of any team, the Speakers of the team shall inform the court clerk regarding the allocation of time between themselves and the time reserved for rebuttal/sur-rebuttal. Once informed, the timings shall not be changed.

4.1.3 If any speaker speaks for more than the time reserved for him/her, the extra time



used by such speaker shall be deducted from the time allotted to the second speaker of that team.

- 4.1.4 In case any team fails to appear in an oral round, the round shall be conducted *ex-parte*.
- 4.1.5 The oral arguments need not be confined to the issues presented in the memorials.
- 4.1.6 Only after being allowed by the moderator a speaker shall unmute his/her mic.
- 4.1.7 Any compiled Research Material (Compendium) or other supplementary documents may be sent by mail in a single pdf titled COMPENDIUM OF TEAM CODE _____ to the organizers by 26th February 2024. No compendiums or research materials will be entertained after the said date.
- 4.1.8 The participants will not be allowed to share their screen during the online rounds.
- 4.1.9 The preliminary rounds will be scored cumulatively. The cumulative score of each team in the preliminary round will be as follows:

CONSOLIDATED SCORE OF PRELIMINARY ROUNDS (400) = ORAL SCORES OF ROUNDS 1(200) + ORAL SCORES OF ROUNDS 2 (200)

- 4.1.10 The subsequent rounds (Octa-Finals/Quarter-Finals/Semi-Finals) shall follow the knock-out pattern.

4.2 PRELIMINARY ROUNDS (ONLINE)

- 4.2.1 There shall be two preliminary rounds. Each team will have to argue once for the petitioner/appellant/plaintiff and once for the respondent/defendant as the case may be.
- 4.2.2 Once the fixtures for the preliminary rounds are finalized, the exchanged memorials shall be mailed across to the teams.
- 4.2.3 The preliminary round shall be conducted through video-conferencing. The platform, meeting ID and password will be informed and shared with the teams through email before the competition.



4.2.4 Each team shall strictly get a total time of **30 minutes** to argue including rebuttal and sur-rebuttal time.

4.2.5 The division of time is at the discretion of the team members, subject to a maximum of 15 minutes per speaker.

4.3 OCTA FINAL ROUNDS (ONLINE)

4.3.1 The octa final rounds will be conducted in case more than 31 teams register for the competition.

4.3.2 The octa final rounds will be conducted online.

4.3.3 16 teams will qualify from the preliminary rounds to the Octa-Final Rounds

4.3.4 The qualification process is as follows:

- ✓ 16 teams who have won BOTH the preliminary rounds will qualify
- ✓ In case there are less than 16 teams who have won both rounds, then the consolidated score of the preliminary round of teams with one win & one loss will be considered.

CONSOLIDATED SCORE OF PRELIMINARY ROUNDS (400) = ORAL SCORES OF ROUNDS 1(200) + ORAL SCORES OF ROUNDS 2 (200)

- ✓ In case of a tie in deciding the top 16 teams with teams who have 1 win 1 loss, the team with the higher score in the Written Submission (Memorials) shall proceed to Octa Final round.
- ✓ In case the tie still subsists, the team which submitted the soft copy of the memorial first, will qualify to the Octa Final Round. This decision will be based on the time stamp of submission available with the OC.

4.3.5 The Octa-Final rounds shall follow the knock-out format.

4.3.6 Each team shall strictly get a total time of **35 minutes** to argue including rebuttal and sur-rebuttal time.

4.3.7 The division of time is at the discretion of the team members, subject to a maximum of



17 minutes per speaker.

4.4 QUARTER FINAL ROUNDS (OFFLINE)

4.4.1 In case there 31 teams or lesser registering for the event, there will be no Octa Final Rounds.

4.4.2 8 teams will directly qualify from the preliminary rounds to the Quarter-Final Rounds.

4.4.3 The qualification process is as follows:

- ✓ 8 teams who have won BOTH the preliminary rounds will qualify
- ✓ In case there are less than 8 teams who have won both rounds, then the consolidated score of the preliminary round of teams with one win & one loss will be considered.

CONSOLIDATED SCORE OF PRELIMINARY ROUNDS(400) = ORAL SCORES OF ROUNDS 1(200) + ORAL SCORES OF ROUND 2 (200)

- ✓ In case of a tie in deciding the top 8 teams with teams who have 1 win 1 loss, the team with the higher score in the Written Submission (Memorials) shall proceed to Quarter Final round.
- ✓ In case the tie still subsists, the team which submitted the soft copy of the memorial first, will qualify to the Quarter Final Round. This decision will be based on the time stamp of submission available with the OC.

4.4.4 In case Octa-Final rounds are conducted, the winning team from each Octa-Final round will qualify to the Quarter Finals.

4.4.5 There will be a draw of lots before the rounds to ascertain which side the team has to argue, followed by exchange of memorials.

4.4.6 Each team shall strictly get a total time of **40 minutes** to argue including rebuttal and sur-rebuttal time.

4.4.7 The division of time is at the discretion of the team members, subject to a maximum of 22 minutes per speaker.



4.5 SEMI FINAL ROUNDS (OFFLINE)

- 4.5.1 The winning team from each Quarter-Final round will qualify to the Semi Final Rounds.
- 4.5.2 There will be a draw of lots before the rounds to ascertain which side the team has to argue, followed by exchange of memorials.
- 4.5.3 Each team shall strictly get a total time of **45 minutes** to argue including rebuttal and sur-rebuttal time.
- 4.5.4 The division of time is at the discretion of the team members, subject to a maximum of 25 minutes per speaker.

4.6 FINAL ROUNDS (OFFLINE)

- 4.6.1 The winning team from each Semi-Final round will qualify to the Semi Final Rounds.
- 4.6.2 There will be a draw of lots before the rounds to ascertain which side the team has to argue, followed by exchange of memorials.
- 4.6.3 Each team shall strictly get a total time of **50 minutes** to argue including rebuttal and sur-rebuttal time.
- 4.6.4 The division of time is at the discretion of the team members, subject to a maximum of 30 minutes per speaker.

4.7 ANONYMITY AND SCOUTING

- 4.7.1 The team's college / institution affiliation may not be mentioned at any time before the awards ceremony. The teams shall maintain anonymity during the course of the competition.
- 4.7.2 Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as books with a college logo, or college seal).
- 4.7.3 Teams will not be allowed to observe the orals of any other teams. Scouting is



strictly prohibited. Scouting by any of the team members or their acquaintances shall result in direct disqualification.

4.8 RESULTS

4.8.1 Results will be announced immediately after the completion of the preliminary / Octa / Quarter / Semi-final rounds. The Final result and the winners of the various categories will be announced only during the valedictory / prize distribution ceremony.

4.8.2 The decision of the judges will remain FINAL.

4.9 EVALUATION CRITERIA:

CRITERIA	MARKS ALLOTTED PER SPEAKER (50)
Articulation of Facts and Application of Law to Facts	10
Advocacy Skills, Persuasiveness and Ability to answer questions	10
Use of Authorities, Soundness of Legal Principles	10
Organization, Flow of thought	10
Court Manners, Etiquette, Demeanor	10

5.0 OTHER INSTRUCTIONS



- 5.1 The OC reserve the right to amend, modify, change or repeal any of the Competition Rules at any point of time.
- 5.2 The OC reserve all rights to audio and videotaping, or any other form of audio or visual reproduction, of any oral round or part thereof.
- 5.3 The OC reserve the right to take decisions on any matter not mentioned in the Competition Rules. Any such decision taken by them shall be final and binding.
- 5.4 No photo, audio or videotaping of oral pleadings is permitted without the permission of the OC.
- 5.5 The participants are NOT allowed to use mobile phones during the rounds for researching of information.
- 5.6 The organizers shall not be responsible for any loss due to slow or non- functional Internet Connection during the Competition. We request all the participants to arrange a sound Internet Connection.
- 5.7 No additional documentation or screen-sharing will be allowed and any information that must be provided to the Court should be submitted beforehand.
- 5.8 The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in KLE College of Law, Navi Mumbai.
- 5.9 Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of KLE College of Law, Navi Mumbai, and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness or adequacy of the information contained in these materials
- 5.10 Distribution of these materials on affiliated websites does not constitute consent to any use of this material for commercial redistribution either via the internet or using some other form of hypertext distribution. Links to the collection or individual pages in it are welcome.

6.0 AWARDS

- i. Winner – Trophy + Rs. 31,000/-



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- ii. Runner up – Trophy + Rs. 21,000/-
- iii. Best Memorial – Trophy + Rs. 5000/-
- iv. Best Student Advocate – Trophy + Rs. 5000/-

(Best Student Advocate would be decided based on the total of speaker scores obtained during both the preliminary rounds)

All participants will be issued participation certificates.



KLE Society's

KLE COLLEGE OF LAW
Kalamboli, Navi Mumbai

ORGANIZING COMMITTEE

Dr. Dinkar Gitte, Principal

Dr. Amrita Singh, IQAC Co-Ordinator

Mr. Anant Pawar

Ms. Mayuri Taware

Ms. Niharika Gayakwad

Ms. Ranjana.S

Ms. Mrunalini Jadhav

CONTACT DETAILS

The following people can be contacted in the event of any query relating to any information or any detail related to the competition.

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